

(2012) 09 P&H CK 0371

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 10816 of 2011

Vinod Kumar

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision: Sept. 19, 2012

Hon'ble Judges: Augustine George Masih, J

Bench: Single Bench

Advocate: S.K. Redhu, for the Appellant; Harish Rathee, D.A.G. Haryana, for the Respondent

Judgement

Augustine George Masih, J.

Counsel for the petitioner states that the present writ petition has been rendered in fructuous. Ordered accordingly.